

ORISSA ACT XIII OF 1947
THE SAMBALPUR LOCAL SELF-GOVERNMENT
(SECOND AMENDMENT) AND UNION
BOARDS (VALIDATION OF ASSESSMENT
AND ELECTION) ACT, 1947

[Received the assent of the Governor on the 8th May 1947, first published in the Orissa Gazette on the 14th May 1947]

AN ACT FURTHER TO AMEND THE SAMBALPUR LOCAL SELF-GOVERNMENT ACT, 1939

WHEREAS it is expedient further to amend the Sambalpur Local Self-Government Act, 1939, and to validate the Orissa Act assessment and election in the Union Boards of the district of VI of 1939. Sambalpur, in the manner hereinafter appearing;

It is hereby enacted as follows:—

Short title

1. This Act may be called the Sambalpur Local Self-Government (Second Amendment) and Union Boards (Validation of Assessment and Election) Act, 1947.*

Amendment of section 159, Orissa Act VI of 1939.

2. In sub-section (1) of section 159 of the Sambalpur Local Self-Government Act, 1939 (hereinafter referred to as the said Orissa Act Act), after the word and figures "section 176" the following Orissa Act VI of 1939. words and figures shall be inserted and shall be deemed always to have been inserted, namely:—

"or under sub-section (3) of section 154 or under the Central Provinces Village Sanitation and Public Management Act, 1920, as the case may be."

C. P. Act II of 1920.

Validation of assessments in the Union Board area of Jharsuguda.

3. Notwithstanding anything contained in the notification of the Government of Orissa in the Local Self-Government Department No. 2095-L.S.-G., dated the 6th April 1938 any assessment, rate or tax, fee, toll or rent levied under the provisions of the Central Provinces Village Sanitation Act, 1902, in the Union Board area of Jharsuguda shall be deemed to have been validly levied and to have continued in force under the provisions of sub-section (3) of section 154 of the said Act and shall also continue to be in force under the said provisions. XI of 1902

Validation of assessments in the Union Board area of Khariar.

4. Notwithstanding anything contained in the notification of the Government of Orissa in the Local Self-Government Department No. 6020-L. S.-G., dated the 23rd December 1941 any assessment, rate or tax, fee, toll or rent levied under the provisions of the Central Provinces Village Sanitation and Public Management Act, 1920, in the Union Board area of Khariar, shall be deemed to have been validly levied and shall continue to be in force in the said area until a new assessment is made under Part II of the said Act and all sums due on account of such rate or tax, fee, toll or rent shall be realised under the said Part and shall be credited to the Union Fund. C. P. Act II of 1920.

Validity of election not to be challenged in a Court of Law.

5. No election held in the Union Boards of Bargarh, Barpali Padampur, Jharsuguda and Khariar under Part II of the said Act in the year 1946 shall be called into question in any Court whatsoever on the ground that the persons who were enrolled as voters and who voted in the said election had not paid any sum as tax, fee, toll or rent as required by sub-section (1) of section 159 of the said Act as it stood prior to the amendment by this Act.

*NOTE—Extended to the partially-excluded areas of Sambalpur by notification No. 2763-L.S.G., dated the 27 May 1947 (Vide *Orissa Gazette*, dated the 30th May 1947, Part III, page 144.)